NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.149/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE PARTIES:

Ampreet Singh

V/s.

Trilogic Digital Media Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Henry Caratra

Associate

H. v. Canatra

parocate for Operational Creditor

ORDER

T.C.P.No. 149/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- From the side of the Petitioner/Creditor name of the IRP is to be placed on record. However stated that the debt amount in question is about Rupees Nine Lakhs (approximate). Hence this Bench is of the opinion that the respondent be present in person on the next date of hearing.
- The Petitioner is directed to communicate and deliver the Notice of hearing intimating the next date of hearing.
- 4. The matter is now listed for hearing on 16.10.2017.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.09.2017 M.K. Shrawat Member (Judicial)